

Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 26th March, 1992, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the Said Bill "

- (ii) "In Accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation Bill 1992, which was passed by the Lok Sabha at its sitting held on the 26th March 1992, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the Said Bill "

12.55 1/2 hrs.

MATTERS UNDER RULE 377

- (i) **Need to ensure adequate compensation to the families whose children have died due to release of toxic fumes from Hindustan Zinc Ltd**

[English]

SHRI RAMA KRISHNA KONATHALA (Anakapalli) Sir, I would like to raise the following matter under Rule 377

I would like to draw the attention of the Government regarding imposition of strict vigil to control air/water pollution in Visakhapatnam city which is one of the

rapidly developing industrial cities in our country

Hindustan Zinc Limited is one of the main source of air/water pollution in and around Visakhapatnam in general and Mulagada, Veduravanipalem, Chukkavanipalem in particular. Recently on 14th August, two children died due to the release of toxic fumes from Hindustan Zinc Limited. People living around this factory are terribly afraid to live there because not only air but drinking water has also been contaminated and polluted which ultimately resulted in pollution deaths.

The Hindustan Zinc Smelter discharge Sulphur dioxide, Sulphur trioxide carbon monoxide, cadmium bearing fumes and lead oxides are the root cause for spreading diarrhoea, tuberculosis. The waste water discharged from the plant contains acidity, zinc polluting drinking water.

In spite of the strict vigil and legislations that are imposed by the Government many of the public sector undertakings (The Hindustan Zinc Limited Visakhapatnam) are not taking note of the safety measures as if it is seen that all legislations are only for private sectors.

I request the Government to ensure that adequate compensation is paid to each of the families of the two children who expired due to Zinc pollution and one of the members of the deceased family should be provided with a job in Hindustan Zinc Limited.

- (ii) **Need to sanction 'Link Highway' connecting NH-17 and NH-47 via Guruvayoor**

SHRI PC CHACKO (Tnchur) Sir, I would like to raise the following matter under Rule 377

Kerala Government had sent a pro-